

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 1695/2016

New Delhi this the 13th day of May, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. V. N. Gaur, Member (A)**

Bhupinder Singh, Driver, B. No. 26175, RJD,
Aged 33 years,
S/o. Sh. Dharampal Singh
R/o. H. No. 118 B/1, Gandhi Nagar,
Ganaur,
Sonepat-131 101, HaryanaApplicant

(By Advocate : Mr. Anil Mittal with Ms. Komal Aggarwal)

Versus

Delhi Transport Corporation,
I. P. Estate,
New Delhi-110 002.
(through Chairman-Cum-Managing Director) ...Respondent

O R D E R (O R A L)

Justice M. S. Sullar, Member (J)

The main grievance of the petitioner at this stage is that although he has already filed the appeal dated 24-27/08/2015 (Annexure-A8) but, the same has yet not been decided by the Appellate Authority.

2. After hearing the learned counsel for the applicant and going through the record with his assistance, the O.A is hereby disposed of with a direction to the Appellate Authority to decide the appeal filed by the applicant (Annexure-A8) in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

(V. N. Gaur)
Member (A)

(Justice M. S. Sullar)
Member(J)

/Maya/